

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH-I, CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **22.04.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP(IB)/15/CHE/2024
NAME OF THE PETITIONER(S) : Vital Solutions Pvt. Ltd.
NAME OF THE RESPONDENT(S) : Shri Sakthi Papers India Pvt. Ltd.
UNDER SECTION : Sec 9 Rule 6 of IBC, 2016

ORDER

Present: Shri. Balaji Harish Iyer, Ld. Counsel for the Petitioner.
Ms. Vidya, Ld. Counsel for the Respondent.

File taken up today as 19.04.2024 was declared holiday on account of elections.

Ld. Counsel for the Respondent seeks and is granted two weeks time to file the reply and serve copy on the Counsel for the Petitioner.

Rejoinder, if any, be filed within one week thereafter.

List the petition for hearing on **10.06.2024**.

Sd/-

**VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)**

Sd/-

**SANJIV JAIN
MEMBER (JUDICIAL)**

vs